

Registry/NCLAT/2018

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

3rd Floor, Pt. Deen Dayal Antyodaya Bhawan
CGO Complex, Lodhi Road, New Delhi - 110 003

Date:25.07.2018

NOTICE

It is brought to the notice to all concerned that Appeals, Interlocutory Applications or any other Affidavits if not filed by the Advocates/ Chartered Accountants/ Company Secretaries/ Cost Accountants or any authorized person in the Court or after permission of the Court; the same cannot be taken on record. This is also as per the Rule 22 (1) of National Company Law Appellate Tribunal, 2016.

As such it is informed to all concerned including the Advocates/ Chartered Accountants/ Company Secretaries/ Cost Accountants to file the documents of Judicial nature either in person or through their authorized representatives with the permission of the Hon'ble Court and not be acceptable through Speed Post/Courier or any other means.

This issues with the Approval of Hon'ble Chairperson, NCLAT.


(Registrar)

28/7/18

To:

1. Notice Board, NCLAT
2. Website, NCLAT